

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF A F ENTERPRISES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A F ENTERPRISES LIMITED
2.	Date of incorporation of corporate debtor	18/08/1983
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 with Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L18100DL1983PLC016354
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 15/18 Basement B Portion, West Patel Nagar, Central Delhi, New Delhi, Delhi, India, 110008 Business Address: Plot No. 8, Sector-5 Main Mathura Road, Ballabgarh, Faridabad, Haryana, India, 121006
6.	Insolvency commencement date in respect of corporate debtor	25 th April 2025 (Order received on 30 th April 2025)
7.	Estimated date of closure of insolvency resolution process	22 nd October 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Sharma Regd No.: IBBI/IPA-001/IP-P02323/2020-2021/13513
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-3/69 A, Keshav Puram, North West, Delhi-110035 Email: mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-17, 2nd Floor, Pushpanjali Enclave, Pitampura, Delhi 110034 Email: cirp.afenterprises@gmail.com
11.	Last date for submission of claims	14 th May 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the A F ENTERPRISES

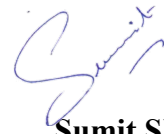
LIMITED on 25th April 2025 (Order received by Insolvency Resolution Professional on 30th April 2025).

The creditors of A F ENTERPRISES, are hereby called upon to submit their claims with proof on or before 14th May 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sumit Sharma
Insolvency Resolution Professional
IBBI/IPA-001/IP-P02323/2020-2021/13513

Date : 01/05/2025

Place: Delhi

Shakarpur Branch: U-200, Vikas Marg, Shakarpur, Delhi-110092, India, Phone- 011-22540338, 22541491 E-Mail: shakar@bankofbaroda.com

NOIDA COMPLEX BRANCH Phone: 0120 2511802, 2510008, 2511323, E-Mail - vjnoid@bankofbaroda.co.in

PUNJAB NATIONAL BANK Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001 Branch: Civil Lines, Saharanpur

RAGHAV PRODUCTIVITY ENHANCERS LTD. Registered Office: Office No. 36, 4th Floor, Alankar Plaza A-10, Central Spine, Vidhyadhar Nagar, Jaipur, Rajasthan - 302023

केनरा बैंक Canara Bank Regional Office- Civil Lines, Moradabad POSSESSION NOTICE Under Section 13 (2) (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

FORM NO. 5 DEBTS RECOVERY TRIBUNAL 600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007

S R G SECURITIES FINANCE LIMITED 322, S.M.Lodha Complex, Near Shastri Circle, Udaipur (Rajasthan)-313001

Online E - Auction Sale Of Asset Kotak Mahindra Bank Limited Registered Office: 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai,

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India)

RAI BHADUR NARAIN SINGH SUGAR MILLS LTD. CIN:U74899DL1932PLC000298 Regd. Office : 2, Kasturba Gandhi Marg, New Delhi-110001

DEMAND NOTICE Under Section 13(2) OF THE SARFAESI ACT, 2002 REGISTERED OFFICE: RADHIKA 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA,

TATA CAPITAL HOUSING FINANCE LIMITED Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013

Statement of Audited Financial Results (Standalone & Consolidated) for the quarter/year ended March 31, 2025

सार्वजनिक उद्घोषणा	
[महाराष्ट्र अर्थशास्त्र विभाग तथा दिवालीयायन बोर्ड (कोर्पोरेट) अधिनियम 2016 के अंतर्गत]	
ए एफ एफ प्रोपर्टी लिमिटेड के उद्घोषणाओं के ध्यानार्थ	
1. कोर्पोरेट देनदार का नाम	ए एफ एफ प्रोपर्टी लिमिटेड
2. कोर्पोरेट देनदार की तिथि	18-08-1983
3. प्राधिकरण जिसके अंतर्गत कोर्पोरेट देनदार नाम मीकृत / पंजीकृत है	कंपनी अधिनियम 1956, कंपनी रजिस्ट्रार, दिल्ली के साथ
4. कोर्पोरेट देनदार की कोर्पोरेट पहचान संख्या	L18100011983PLC016354
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय और प्रारंभ कार्यालय (यदि कोई हो) का पता	पंजीकृत पता : 15/18, बेसमेंट डी पोरॉन, पश्चिमी पटेल नगर, मध्य दिल्ली, नई दिल्ली, दिल्ली, भारत, 110008 कार्यालय का पता : मुख्य सं. 8, सेक्टर-25 मुख्य मधुरा नगर, बल्लभनगर, करीबनगर, हरियाणा, भारत, 121006
6. कोर्पोरेट देनदार के संभव में उद्घोषणा/समाधान आरंभ होने की तिथि	25 अगस्त 2025 (आरंभ 30 अगस्त 2025 को प्राप्त हुआ था)
7. उद्घोषणा/समाधान प्रक्रिया के समापन की अनुमति तिथि	22 अक्टूबर 2025
8. अंतरिम समाधान व्यवस्थापक के रूप में कार्य करने वाले उद्घोषणा/समाधान व्यवस्थापक का नाम और पंजीकरण संख्या	सुमित शर्मा पं. सं. IBB/1/PA-001/IP-P02323/2020-2021/13513
9. बोर्ड के साथ पंजीकृत/समाधान अंतरिम समाधान व्यवस्थापक का पता और ई-मेल	सी-3/69 ए, केसप पार्क, उत्तर पश्चिम, दिल्ली- 110035 ईमेल : mail@sumitsharma.in
10. अंतरिम समाधान व्यवस्थापक के साथ पत्राचार हेतु उपयोग किया जा सकता है का पता और ई-मेल	पता : ए-17, द्वितीय तल, पुष्पाजी एक्स्प्रेस, पीएमएच, दिल्ली- 110034 ईमेल : cirp.aefenterprises@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	14 मई 2025
12. धारा 21 की उप-धारा (ए) के उपबन्ध (बी) के अंतर्गत उद्घोषणाओं की श्रेणियों, यदि कोई हो, जिन्हें अंतरिम समाधान व्यवस्थापक द्वारा चुनित किया गया है।	लानू, नहीं
13. अंतरिम समाधान व्यवस्थापक के प्राधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित उद्घोषणा/समाधान व्यवस्थापक के नाम (यदि कोई हो) का पता और ई-मेल	लानू, नहीं
14. (क) सार्वजनिक प्रारंभ और (ख) प्राधिकृत प्रतिनिधियों के विवरण यहाँ पर उपलब्ध है।	वेब लिंक : https://bbi.gov.in/home/downloads वार्तावली पता : लानू, नहीं

ए एफ एफ प्रोपर्टी लिमिटेड का पता है कि सुमित शर्मा को उद्घोषणा/समाधान व्यवस्थापक के रूप में 25 अगस्त 2025 को ए एफ एफ प्रोपर्टी लिमिटेड की ओर नियुक्त किया गया है। उद्घोषणा/समाधान प्रक्रिया आरंभ करने का आदेश दिया गया है। उद्घोषणा/समाधान प्रक्रिया समाप्त करवाती है।

ए एफ एफ प्रोपर्टी लिमिटेड के उद्घोषणाओं को प्रस्तुत करने के लिए 10 से कम तिथि पर ए अंतरिम समाधान व्यवस्थापक के पास 14 मई 2025 को अंतिम तिथि तक प्रेषित करने का आदेश दिया गया है।

विवरण के लिए उद्घोषणा/समाधान प्रक्रिया के अंतर्गत उद्घोषणा/समाधान व्यवस्थापक के प्राधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित उद्घोषणा/समाधान व्यवस्थापक के नाम (यदि कोई हो) का पता और ई-मेल का उपयोग करें।

हस्ता/- सुमित शर्मा, उद्घोषणा/समाधान व्यवस्थापक

दिनांक : 01-05-2025
स्थान : दिल्ली

IBBI/PA-001/IP-P02323/2020-2021/13513

RAI BAHADUR NARAIN SINGH SUGAR MILLS LTD.
CIN:U74899DL1932PLC000298
Regd. Office : Z, Kasturba Gandhi Marg, New Delhi-110001
Head Office : B-40, Second Floor, B-Block, Connaught Place, New Delhi-110001
Tel. : 011-41513656, 58 E-mail : rbsn@sugars.in

NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES

General Public are hereby informed that the original Share Certificates of the Company, details of which are given hereunder have been reported lost or misplaced and that pursuant to requests received from concerned shareholder/legal heirs, the company intends to issue duplicate share certificates in lieu of the said original Shares Certificates:

SL. NO.	FAVOURING NO.	FOLIO NO.	NO. OF SHARES	CERTIFICATE NOS. FROM	DISTINCTIVE NOS. TO
1.	Charanjit Singh	C-2	13034	57399-57403	13041505-13054538
2.	Harraj Jit Singh	H-3	12414	57212-57519	15297392-15309805
3.	Harjit Singh	H-5	13055	57534-57538	15491113-15504167

Any person having objections to the issue of Duplicate Share Certificates as mentioned hereinabove may submit the same in writing with the Company at its Registered Office / Head Office within 15 days from the date of publication of this Notice. Public are hereby cautioned against dealing in the above mentioned Share Certificates.

For & on behalf of the Board of Directors
Rai Bahadur Narain Singh Sugar Mills Ltd.
Sd/-
Nidhi Arora
Company Secretary

DATE : 02.05.2025
PLACE : NEW DELHI

सार्वजनिक सूचना
[दिवालीय और दिवालीयायन (कोर्पोरेट) अधिनियम 2016 के अंतर्गत] के लिए व्यक्तिगत गारंटियों के दिवालीयायन प्रक्रिया के लिए निर्णायक प्राधिकारी को आवेदन) नियम, 2019 के नियम 9(1) के तहत]

डा. माता प्रसाद अग्रवाल
(श्री लक्ष्मी कोटिदिस लिमिटेड)
के व्यक्तिगत गारंटर के लेनदारों के ध्यानार्थ

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ ने संहिता की धारा 60 के तहत दिवालीयायन के मामले में डा. माता प्रसाद अग्रवाल, निवासी 19धक्स-1, कृष्णापुरम, जी.टी. रोड, कानपुर, 208007 (उत्तर प्रदेश) के खिलाफ 29.04.2025 को दिवालीयायन प्रक्रिया शुरू करने का आदेश दिया गया है। (आदेश माननीय एनसीएलटी की वेबसाइट पर 01.05.2025 को अपलोड किया गया)। एतद्वारा डा. माता प्रसाद अग्रवाल के लेनदारों से अनुरोध किया जाता है कि वे 09.05.2025 को या उससे पहले दिवालीयायन न्यासी के पते - बिल्डिंग नंबर 11 (तीसरी मंजिल) हरगोविंद एक्स्प्रेस, विकास मार्ग, दिल्ली-110092 पर प्रमाण के साथ अपने दावे प्रस्तुत करें।

लेनदारों द्वारा दावे प्रस्तुत करने की अंतिम तिथि 09.05.2025 होगी। लेनदार इलेक्ट्रॉनिक माध्यम से, या हाथों-हाथ, या पंजीकृत डाक, या स्पीड पोस्ट, या कूरियर द्वारा अपने दावे प्रस्तुत कर सकते हैं।

दिवालीयायन न्यासी का अतिरिक्त विवरण:
सीएमए विजेन्द्र शर्मा, दिवालीय पेशेवर जिनके पास आईबीवीआई पंजीकरण संख्या आईबीवीआई/आईपीए-003/आईपीए-एन00003/2016-2017/10022 है, पतार बिल्डिंग नंबर 11 (तीसरी मंजिल), हरगोविंद एक्स्प्रेस, विकास मार्ग, नई दिल्ली-110092, ई-मेल-आईडी vijender@vsa-net.in, संपर्क नंबर-011-41578410

दिवालीयायन प्रक्रिया के माहल में,
मेसर्स श्री लक्ष्मी कोटिदिस लिमिटेड के व्यक्तिगत गारंटर

दिनांक 02.05.2025, स्थान: कानपुर

हस्ता/-
सीएमए विजेन्द्र शर्मा
दिवालीयायन न्यासी - डा. माता प्रसाद अग्रवाल की दिवालीयायन प्रक्रिया के माहल में,
मेसर्स श्री लक्ष्मी कोटिदिस लिमिटेड के व्यक्तिगत गारंटर

दिनांक 02.05.2025, स्थान: कानपुर

कोटिक भौटिका बैंक लिमिटेड
पंजीकृत कार्यालय: 27 बोकेशी, सी-27, जी-ब्लॉक, माता सुवर्ण कॉम्प्लेक्स, भांडा (पूर्व), मुंबई - 400051, महाराष्ट्र, भारत।
कोटिक भौटिका बैंक लिमिटेड - 7वीं मंजिल, फ्लैट नंबर-7, सेक्टर-125, नोएडा उन्नत प्रोटेक-201313

अग्रवाल शर्माओं को दिवालीय के लिए दिवाली सूचना

ई-नौकरा विभागीय सूचना, दिवालीय परिसरों के प्रतिकूलता और पुनर्विनिर्माण तथा प्रतिकूलता प्रदान अधिनियम, 2002 को धारा 8(5) और 8(6) के अंतर्गत दिवालीय प्रक्रिया, 2002 के अंतर्गत अग्रवाल शर्माओं को दिवालीय प्रक्रिया शुरू करने के लिए निर्णायक प्राधिकारी को दिवालीय प्रक्रिया शुरू करने का आदेश दिया गया है। (आदेश माननीय एनसीएलटी की वेबसाइट पर 01.05.2025 को अपलोड किया गया)। एतद्वारा डा. माता प्रसाद अग्रवाल के लेनदारों से अनुरोध किया जाता है कि वे 09.05.2025 को या उससे पहले दिवालीयायन न्यासी के पते - बिल्डिंग नंबर 11 (तीसरी मंजिल) हरगोविंद एक्स्प्रेस, विकास मार्ग, दिल्ली-110092 पर प्रमाण के साथ अपने दावे प्रस्तुत करें।

लेनदारों द्वारा दावे प्रस्तुत करने की अंतिम तिथि 09.05.2025 होगी। लेनदार इलेक्ट्रॉनिक माध्यम से, या हाथों-हाथ, या पंजीकृत डाक, या स्पीड पोस्ट, या कूरियर द्वारा अपने दावे प्रस्तुत कर सकते हैं।

दिवालीयायन न्यासी का अतिरिक्त विवरण:
सीएमए विजेन्द्र शर्मा, दिवालीय पेशेवर जिनके पास आईबीवीआई पंजीकरण संख्या आईबीवीआई/आईपीए-003/आईपीए-एन00003/2016-2017/10022 है, पतार बिल्डिंग नंबर 11 (तीसरी मंजिल), हरगोविंद एक्स्प्रेस, विकास मार्ग, नई दिल्ली-110092, ई-मेल-आईडी vijender@vsa-net.in, संपर्क नंबर-011-41578410

दिवालीयायन प्रक्रिया के माहल में,
मेसर्स श्री लक्ष्मी कोटिदिस लिमिटेड के व्यक्तिगत गारंटर

दिनांक 02.05.2025, स्थान: कानपुर

"IMPORTANT"

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PUBLIC ANNOUNCEMENT

JUSTO
advice. create. nurture.

JUSTO REALFINTECH LIMITED
(Formerly known as Justo Realfintech Private Limited)

Our Company was incorporated as "Justo Realfintech Private Limited" as a private limited company in Mumbai, Maharashtra under the provisions of the Companies Act, 2013, pursuant to a Certificate of Incorporation dated March 29, 2019, issued by the Registrar of Companies, Mumbai. Subsequently, our Company was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the Extra Ordinary General Meeting held on October 15, 2024, and the name of our Company was changed to "Justo Realfintech Limited". A fresh Certificate of Incorporation consequent upon conversion from a Private Limited company to Public Limited company dated January 1, 2025, was issued by the Registrar of Companies, Central Processing Centre. The Corporate Identification Number of our Company is U67190MH2019PLC323318. For change in registered office and other details please see "History and Certain Corporate Matters" on page 219 of the Draft Red Herring Prospectus.

CORPORATE IDENTIFICATION NUMBER: U67190MH2019PLC323318
Registered Office: 801/802, 8th Floor, EL Tara Building, Powai, Off. Orchard Avenue, Hiranandani Gardens, Mumbai City, Mumbai - 400076, Maharashtra, India.
Website: www.justo.co.in **E-Mail:** cs@justo.co.in **Tel. No:** 91-22-3513 4314 **Company Secretary and Compliance Officer:** Jyoti Bala Soni

PROMOTER OF OUR COMPANY: PUSPAMITRA DAS

THE ISSUE IS BEING MADE PURSUANT TO REGULATION 229(2) OF CHAPTER IX OF SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS") AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED APRIL 30, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF BSE LIMITED ("BSE SME").

INITIAL PUBLIC ISSUE OF UP TO 49,61,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH OF JUSTO REALFINTECH LIMITED (FORMERLY KNOWN AS JUSTO REALFINTECH PRIVATE LIMITED), ("JUSTO" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹10/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹100 LAKHS (THE "ISSUE"), OF WHICH ₹100 LAKHS OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹10/- PER EQUITY SHARE AGGREGATING TO ₹100 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF ₹100 LAKHS OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹10/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹10/- PER EQUITY SHARE AGGREGATING TO ₹100 LAKHS IS HEREAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 10% AND 90%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

FOR FURTHER DETAILS, PLEASE REFER TO OUR CHAPTER TITLED "ISSUE STRUCTURE" ON PAGE 329 OF THE DRHP.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ADVERTISED IN ALL EDITIONS OF [A] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [B] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MARATHI EDITION OF [C] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE. FOR FURTHER DETAILS, KINDLY REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 319 OF THIS DRAFT RED HERRING PROSPECTUS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least 3 (three) additional Working Days after such revision of the Price Band, subject to the total Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 1 (one) Working Day, subject to the Bid/Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band, and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), the "QIB Portion", provided that our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders (out of which one-third shall be reserved for applicants with application size of more than two lots and up to such lots equivalent to not more than ₹10 lakhs and two-thirds shall be reserved for applicants with application size of more than ₹10 lakhs) and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion, subject to valid Bids being received at or above the Issue Price and not less than 35% of the Net Issue shall be available for allocation to individual investors who apply for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of individual bidders using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 335 of the Draft Red Herring Prospectus.

This Public Announcement is made pursuant to Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 vide notification dated March 03, 2025.

The DRHP filed with the BSE SME shall be made available for the public comments, if any, for the period of at least 21 days from the date of such filing and hosting the same on the website of the BSE at www.bseindia.com, Website of the Issuer at www.justo.co.in and on the website of BRLM i.e. Vivro Financial Services Private Limited at www.vivro.net. Our Company invites the public to give their comments on the DRHP filed with the BSE SME, with respect to the disclosures made in the DRHP. The members of the public are requested to send the copies of their comments to BSE SME and/or Company Secretary and the Compliance Officer of the Issuer and/or BRLM at their respective address mentioned below and the same should reach on or before 5:00 P.M. on the 21st day from the aforesaid date of filing of DRHP with BSE SME.

Investment in equity and equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the issuer and the Issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India ("SEBI") nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of investors is invited to the section titled "Risk Factors" on page 33 of the Draft Red Herring Prospectus.

Any investment decision may only be taken after the red herring prospectus ("Red Herring Prospectus" or "RHP") has been filed with RoC and must be based solely on the basis of such RHP, as there may be any material changes in the RHP from the DRHP. Equity Shares, when offered through RHP are proposed to be listed on BSE SME.

For details of share capital and capital structure of the Company and the names of the signatories to the Memorandum of the Association and number of Equity Shares subscribed by them, see "Capital Structure" on page 79 of the DRHP. The Liability of the members of our company is limited.

For details of the main objects of the issuer as contained in the Memorandum of the Association, see "History and Certain Corporate Matters" on page 219 of the DRHP.

OUR PROMOTERS: ANIL KUMAR JAIN, ABHINAV JAIN, SANDHYA JAIN, TITHI JAIN AND YASHASVI JAIN

INITIAL PUBLIC OFFERING OF UP TO 96,50,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF JINKUSHAL INDUSTRIES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹10/- PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹100 LAKHS COMPRISED A FRESH ISSUE OF UP TO 86,50,000 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 10,00,000 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS ("OFFERED SHARES") BY THE SELLING SHAREHOLDERS, COMPRISING UP TO 6,45,570 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY ANIL KUMAR JAIN, UP TO 2,27,850 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY ABHINAV JAIN AND UP TO 1,26,580 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY SANDHYA JAIN (COLLECTIVELY THE "SELLING SHAREHOLDERS" OR "PROMOTER SELLING SHAREHOLDERS"), "OFFER FOR SALE", TOGETHER WITH THE FRESH ISSUE, THE "OFFER". THE OFFER WILL CONSTITUTE 10% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [A] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [A] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [B] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF CHHATTISGARH WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of 1 (one) Working Day, subject to the Bid/ Offer Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made for at least 25% of the post-Offer paid-up Equity Share capital of our Company. This Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company in consultation with the BRLM will allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with SEBI ICDR Regulations ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹2.00 lakhs and up to ₹10.00 lakhs and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations subject to valid Bids being received at or above the Offer Price. All Potential Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA account (as defined hereinafter) and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 494 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is offering its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("SEBI") and with the Stock Exchanges on April 30, 2025. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges shall be made public for comments, if any, for a period of at least 21 days thereafter from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.jkpl.in; and on the website of the Book Running Lead Manager ("BRLM"), i.e. GYR Capital Advisors Private Limited at www.gyrcapitaladvisors.com. Our Company invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 40 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus ("RHP") has been filed with the RoC and must be based solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the memorandum and the number of shares subscribed by them of our Company, please see the section titled "Capital Structure" on page 98 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 226 of the DRHP.

PUBLIC ANNOUNCEMENT

Jinkushal Industries
Machinery . Mining . Logistics

JINKUSHAL INDUSTRIES LIMITED

Our Company was originally incorporated as "Zenith Tie-Up Private Limited", a private limited company under the erstwhile Companies Act, 1956, pursuant to a certificate of incorporation dated November 27, 2007, issued by the Registrar of Companies, Kolkata, West Bengal. Subsequently, our Company changed its name from "Zenith Tie-Up Private Limited" to "Jinkushal Ispat & Power Private Limited" pursuant to a fresh certificate of incorporation dated October 20, 2009. Subsequently, our Company changed its name from "Jinkushal Ispat & Power Private Limited" to "Jinkushal Industries Private Limited" pursuant to a fresh certificate of incorporation dated January 8, 2014. Subsequently, our Company was converted into a public limited company pursuant to a special resolution passed by our Shareholders at an extraordinary general meeting held on September 25, 2024 and a fresh certificate of incorporation dated October 30, 2024 was issued by the Registrar of Companies, Central Processing Center, recording the change in the name of our Company to "Jinkushal Industries Limited".

Corporate Identity Number: U46594CT2007PLC008170
Registered Office: H. No. 260, Ward No. 42, Opp. C. M. House Near Chhattisgarh Club, Civil Lines, Raipur - 492001, Chhattisgarh, India.
Contact Person: Manish Pande, Company Secretary and Compliance Officer, Telephone: +91 77091 71934
E-mail: compliance@jkpl.in; **Website:** www.jkpl.in

OUR PROMOTERS: ANIL KUMAR JAIN, ABHINAV JAIN, SANDHYA JAIN, TITHI JAIN AND YASHASVI JAIN

INITIAL PUBLIC OFFERING OF UP TO 96,50,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF JINKUSHAL INDUSTRIES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹10/- PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹100 LAKHS COMPRISED A FRESH ISSUE OF UP TO 86,50,000 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 10,00,000 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS ("OFFERED SHARES") BY THE SELLING SHAREHOLDERS, COMPRISING UP TO 6,45,570 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY ANIL KUMAR JAIN, UP TO 2,27,850 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY ABHINAV JAIN AND UP TO 1,26,580 EQUITY SHARES AGGREGATING UP TO ₹100 LAKHS BY SANDHYA JAIN (COLLECTIVELY THE "SELLING SHAREHOLDERS" OR "PROMOTER SELLING SHAREHOLDERS"), "OFFER FOR SALE", TOGETHER WITH THE FRESH ISSUE, THE "OFFER". THE OFFER WILL CONSTITUTE 10% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [A] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [A] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [B] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF CHHATTISGARH WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of 1 (one) Working Day, subject to the Bid/ Offer Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made for at least 25% of the post-Offer paid-up Equity Share capital of our Company. This Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion the "QIB Portion", provided that our Company in consultation with the BRLM will allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with SEBI ICDR Regulations ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹2.00 lakhs and up to ₹10.00 lakhs and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations subject to valid Bids being received at or above the Offer Price. All Potential Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA account (as defined hereinafter) and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 494 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is offering its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("SEBI") and with the Stock Exchanges on April 30, 2025. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges shall be made public for comments, if any, for a period of at least 21 days thereafter from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.jkpl.in; and on the website of the Book Running Lead Manager ("BRLM"), i.e. GYR Capital Advisors Private Limited at www.gyrcapitaladvisors.com. Our Company invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 40 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus ("RHP") has been filed with the RoC and must be based solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges